

IN THE INCOME TAX APPELLATE TRIBUNAL
PANAJI BENCH, PANAJI – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL
MEMBER

ITA Nos.234 & 235/PAN/2019
Assessment Year – 2018-19

Sharp & Tannan LLP, 215, Kamat Towers, 9, EDC Complex, Patto, Panaji. Goa – 403 001. PAN : ADKFS5299L.	Vs.	ACIT, CPC(TDS), Ghaziabad.
Appellant		Respondent

Assessee by Shri Hariram Jaiswal.
Revenue by Shri Y.V. Raviraj

Date of hearing 31.07.2020
Date of pronouncement 31.07.2020.

आदेश / ORDER

PER BENCH :

These appeals by the assessee arise out of the separate orders passed by the CIT(A), Panaji – 1, dated 30.04.2019 pertaining to Quarter 2- Form 24Q and Quarter 2 – Form 26Q in relation to the assessment year 2018-19.

2. Before us, the assessee has filed a letter dated 01.07.2020, seeking withdrawal of the appeals. The relevant contents of such withdrawal letter, read as under :

“We would like to bring to your Honour’s attention that for the above mentioned appeals we have opted the Vivad se Vishwas Scheme (herein after to be referred as “VsV”) by filing the declaration as per the provisions of Direct Tax Vivad se Vishwas Act, 2020 (“VSV Act”). The designated authority has approved the said declaration and granted a certificate in Form 3 (enclosed).

In pursuant to section 4(3) of VSV Act the withdrawal application is required to be filed while filing Form 4. In this circumstance and to comply with the provisions of the VSV Act we are filing a withdrawal application for the appeals pending for disposal before your Honour’s. We believe that your Honour will accede our request of withdrawal of aforementioned appeals.”

3. On perusal of the above letter and having no objection from the side of Id. DR, we allow the request of the assessee to withdraw the appeals.

4. In the result, both the appeals of the assessee are dismissed as ‘withdrawn’.

Order pronounced in the open Court on 31st July, 2020.

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 31st July, 2020
Satish

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A) Panaji-1
4. The CIT(TDS), Panaji
5. DR, ITAT, Panaji;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	31-07-2020	Sr.PS
2.	Draft placed before author	31-07-2020	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		

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